

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 302**  
IB-191(ND)/2024

**IN THE MATTER OF:**

Indian Overseas Bank

**.....APPLICANT/PETITIONER**

**Vs**

M/S Varahi Diamonds and Finance Limited

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Ms. Swati Sood, Adv. Anjali Jain i/b Areness

For the Respondent

: Mr. Apoorv Agarwal, Ms. Divya Verma, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Ms. Swati Soodh, Learned Counsel appearing for the Applicant has submitted that in compliance with the order dated 24.04.2024, she has filed the Record of Default issued by NeSL yesterday. Further, Ms. Divya Verma, Learned Counsel appearing for the Respondent has submitted that reply affidavit has been filed yesterday only. Both the parties are directed to take steps to bring on record the documents filed by them within two days.

List the matter on **12.07.2024** for arguments.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**